

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15-04-2021 AT 10.30 A.M THROUGH
VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/58/2017
NAME OF THE PETITIONER : H.S. Ramsh Kumar Surana & 1 Another
NAME OF THE RESPONDENTS : Anusha Shares & Securities Pvt Ltd & 3 others
UNDER SECTION : Sec 241&242 of CA, 2013

ORDER

Learned Counsel Mr. Prahalad Bhat for the Applicant is present.

The Respondent is represented by M/s. Surana & Surana.

Ld. Counsel for the Applicant states that the company's funds have been used by the Respondents to purchase shares and they have unrichly benefitted and the valuation report which was filed long before has lost its validity because the value of the shares of the company shares are now multifold.

Hence, the fresh valuation ought to be done, before the settlement talks concludes.

The Ld. Counsel for the Respondents states that she will take instructions from her client regarding the same.

List the matter on **18.06.2021** for further hearing and disposal.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)